

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH, COURT-III

Item No.123
IB-337(ND)/2020

IN THE MATTER OF:

M/s. Pawan Security Services

Vs.

Ansal Urban Condominiums Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 of IBC

Order delivered on 26.03.2021

CORAM:

DR. DEEPTI MUKESH

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

It is seen that as per the Order dated 21.1.2021, time to file reply was given but no reply is filed. Ld. Counsel states that they have not received any instructions from the Corporate Debtor. Hence, the right to file reply on the part of CD is closed.

List for final hearing on 7th May, 2021.

- sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sdr

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)